NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1650/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018

NAME OF THE PARTIES:

S.N. Plumbing Pvt. Ltd. V/s. Akshay Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE Danjay kumae Ruig Resolution Professional 28:K. R.---Rajiv un Agend Repredence 2.12. Agend of Relibioner 2.12. Agend CA. Vivek Chiraniya Representative Givek C of Retitloner Givek C Adv. Avon Singh Adv for Adv for 16 Decepter Chitmic Respondent Ador Chipavitan

ORDER CP No. 1650/I & BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- From the side of the Respondent the Learned Representative has stated that an objection through an Affidavit is submitted before the Registry. Directed to deliver by hand a copy to the Petitioner.

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- 3. From the side of the Petitioner an Affidavit is placed on record on the question of Limitation annexed therein an Order of the Hon'ble NCLAT wherein it was held that the Limitation factor is not applicable to the proceedings under the Insolvency and Bankruptcy Code. Copy has been served on the Respondent debtor.
- 4. To decide both the issues the matter is listed for hearing on **19.02.2018**.

Sd/-

Sd/-M.K. Shrawat Member (Judicial)

BhaskaraPantula Mohan Member (Judicial) 16.01.2018.